

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 4588  
TO BE ANSWERED ON 08.01.2019**

**NATIONAL COMMISSION FOR BACKWARD CLASSES**

**4588. SHRIMATI RAKSHATAI KHADSE:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government proposes to appoint the Members and Chairman of the National Commission for Backward Classes;
- (b) if so, the composition of the said Commission;
- (c) if not, the time frame for appointing the members as the community is deprived of the help from the commission;
- (d) whether the commission has the powers to advise the Government to include or exclude any caste from the Central List of OBCs; and
- (e) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI KRISHAN PAL GURJAR)**

(a) to (e): The National Commission for Backward Classes (NCBC) constituted w.e.f. 15.08.2018 by insertion of new article viz. article 338B in the Constitution, similar to article 338, applicable for National Commission for Scheduled Castes and article 338A applicable for National Commission for Scheduled Tribes, would have the powers and responsibilities that of NCSC for SCs and NCST for STs including power to advice on inclusion in the Central List of OBCs. The issue of appointment of the Chairman and the Members is under consideration of the Government.

The Commission consist of a Chairperson, Vice- Chairperson and Three Members.

The National Commission for Backward Classes Chairperson, Vice Chairman and Members (Conditions of Service and Tenure) Rules, 2018 established under Article 338B has been notified on 23.08.2018 (G.S.R. 800(E) (copy enclosed). Clause 3(2) (c) of the said Rules reads as follows – “at least one other Member shall be appointed from amongst women;”

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